

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 329 of 2019

In the matter of:

Arun Gupta & Anr.

....Appellants

Vs.

South Eastern Carriers Ltd. & Ors.

...Respondents

Present

For Appellants: Mr. Rakesh Kumar & Ms. Preeti Kashyap, Advocates.

For Respondents: Debamitra Adhikari & Mr. Ajay Gaggar, For R-2, 3 & 4.

ORDER

(Through Virtual Mode)

20.10.2020: Counsel for Appellant says that 'Rejoinder' has been filed vide Diary No. 18012. In the Rejoinder the Company Appeal (AT) No. given is 1376 of 2019 which is not correct. The Appellant should carry out the corrections.

Advocate Shri Ajay Gaggar says that Respondent No. 2 & 3 have filed 'Reply'. He appears for Respondent No. 4 also but says that no separate Reply is being filed by Respondent No. 4.

None present for other Respondents. No 'Reply' has been filed by other Respondents.

Inspite of directions Parties have not filed 'Written Submissions' or 'Copies of Judgments', they want to rely on. The same may be filed before the next date, if they want to file the same.

List the Appeal '**For Admission (After Notice)**' '**Hearing**' on **18th November, 2020.**

**[Justice A.I.S Cheema]
Member (Judicial)**

**[V.P. Singh]
Member (Technical)**

Sim/md